

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.1602/98

New Delhi: this the 27th day of September, 1999.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE MR.KULDIP SINGH, MEMBER (J)

Shri K.J.S.Bhutani,
S/o Shri Basant Singh,
R/o 129-ZR, East Guru Anand Nagar,
Delhi Applicant.

(By Advocate: Shri S.D.Ratoo ri)

Versus

1. Lt. Governor of Delhi,
Rajpur Road,
Delhi.
2. Chief Secretary of Govt. of NCT
of Delhi (Education),
Old Secretariat Building,
Delhi.
3. The Directorate of Vigilance,
Govt. of NCT of Delhi,
Old Secretariat Building,
Delhi.
4. The Directorate of Education,
Old Secretariat Building,
Delhi. Respondents.

(By Shri Ramesh Kumar, Departmental Representative)

ORDER

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

Heard.

2. Applicant had filed this OA for revocation of the suspension order dated 18.12.97 (Annexure-A1) and admittedly the same has been revoked by respondents' order dated 30.12.98. Respondents however, state that the afo resaid revocation is without prejudice to the disciplinary proceedings contemplated against applicant.

3. This OA is disposed of after calling upon to respondents to take a final decision whether or not they propose to proceed against applicant

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departmentally as expeditiously as possible and preferably within 4 months from the date of receipt of a copy of this order. Respondents should also take a decision as to how the period of suspension is to be treated, in accordance with rules and instructions on the subject.

4. The DA is disposed of in terms of para 3 above.

Kuldeep Singh
(KULDIP SINGH)
MEMBER(J)

Antony
(S.R. ADIGE)
VICE CHAIRMAN(A).

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